

ITEM NO.23

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).319/2021

KINNER MAA EKSAMAJIK SANSTHA TRUST

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P.(C) No. 535/2023 (X)
FOR ADMISSION

Date : 21-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :

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For Respondent(s) :

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UPON hearing the counsel the Court made the following
O R D E R

Mr. C.R. Jaya Sukin, learned counsel submits that some States have constituted the Transgender Welfare Board but few other States are yet to do so. The matter is accordingly deferred by six weeks for response by the concerned States and the Union of India.

Since multiple adjournment were granted earlier to the States, if the response as directed, is not filed within six weeks, the concerned State will be burdened with the liability of Rs.20,000/- as cost, to be deposited with the appropriate State Legal Services Authority.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR